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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 77/2017 in C.P. No. 19/397-398/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company: Rajkumar Dindayal Agrawal & Ors.
V/s.
Rohit Rajkumar Agarwal & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	UMESH VED	PCS	Respondent No. 1, 2, 3 & 4	Umesh + Ved
2.	Mohit Gupta	Adv	Petitioner No. 1 to 3	Mohit

ORDER

Learned Advocate Mr. Mohit Gupta present for Petitioner. Learned PCS Mr. Umesh Ved present for Respondents no. 1, 2, 3 and 4.

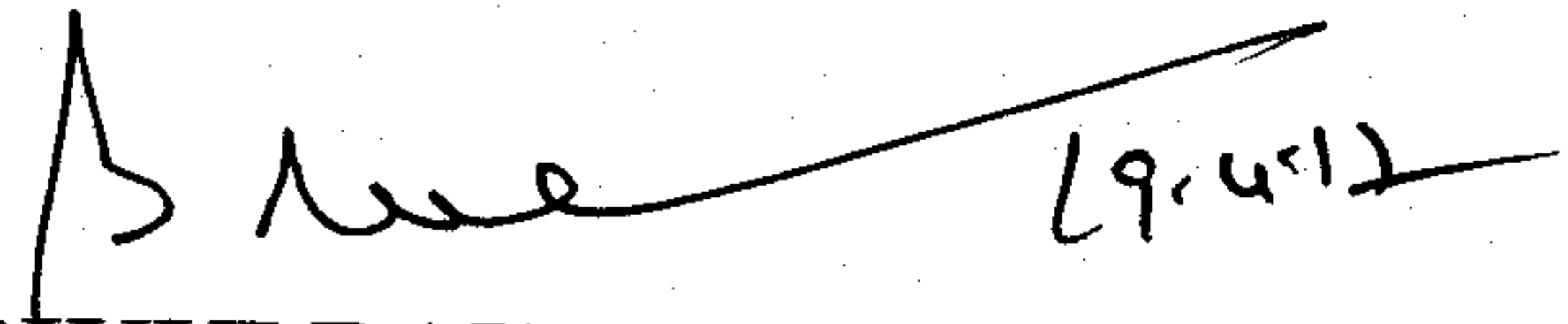
Heard learned counsel for Applicant and Respondents no. 1 to 4.

Learned counsel for respondents stated that in case of alienation of the properties of the company and in case of increase of share capital of the company they will inform this Tribunal well in advance.

Respondents shall file their reply within two weeks serving a copy in advance to the petitioner.

Reply filed in the main petition. Petitioner shall file rejoinder within two weeks serving a copy in advance to the Respondents.

List the matter on 19.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of April, 2017.